

Reservation and other benefits to primitive tribe groups

†2186. SHRI SAMIR ORAON: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the present status of reservation and other benefits given to the people of Primitive Tribes Groups (PVTGs) who have been converted to any other religion;
- (b) whether any special facilities are given to such people and if so, under which provisions of the constitution of India/law; and
- (c) whether it is appropriate to continue to give such facilities to such people if it is not enforceable under the constitution/law?

THE MINISTER OF TRIBAL AFFAIRS (SHRI ARJUN MUNDA): (a) to (c) As far as Government of India is concerned, there are no separate reservation benefits to PVTGs. Reservation is given to all members of Scheduled Tribes. A member of a Scheduled Tribe may profess any religion.

Expansion of tribal sub-plan

†2187. DR. KIRODI LAL MEENA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether it is a fact that there is a provision of expansion of the Tribal Sub-Plan (TSP) areas as notified in the schedule of the Constitution, on the basis of Census, 2011;
- (b) if so, the places where such expansion has been done during the last three years, State-wise;
- (c) the details of parameters specified for expansion of TSP area; and
- (d) whether Government proposes to expand the TSP areas for faster development of tribal areas and if so, by when?

THE MINISTER OF TRIBAL AFFAIRS (SHRI ARJUN MUNDA): (a) to (d) Government of India does not notify Tribal Sub-Plan (TSP) areas as such. However, Scheduled Areas are declared under Fifth Schedule of the Constitution of India as per Article 244(1) of the Constitution. Apart from it, Integrated Tribal Development Project (ITDP) / Integrated Tribal Development Agencies (ITDA), Modified Area Development

†Original notice of the question was received in Hindi.